

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3313
ANSWERED ON:07.12.2007
CONVERSION FROM LEASEHOLD TO FREEHOLD
Mahto Shri Tek Lal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA shops/commercial spaces are being converted from lease hold to free hold;
- (b) whether applications of shops/commercial shops on DDA land by Private builder are lying with Government;
- (c) if so, the reasons for not converting the same to free hold;
- (d) whether DDA is loosing heavy revenue losses due to this;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY)

(a)to(f): The Delhi Development Authority (DDA) has reported that as per the existing policy, the shops allotted by it are converted from lease hold to free hold and in respect of the commercial complexes, the commercial plot as a whole can be converted to free hold. Conversion of individual commercial units/spaces in multi-storeyed commercial complexes requires fixation of conversion fee, the process for which has been initiated.